

SUBSIDY FOR AGRICULTURAL BUNDING IN
TRIBAL BLOCKS OF NASIK DISTRICT
MAHARASHTRA

8818. SHRI Z. M. KAHANDOLE : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether there is a system of giving subsidy to agricultural bunding in the tribal blocks of Nasik district;

(b) if so, whether Government think that many of the bunds are washed away in the very first monsoon that follows the work; and

(c) whether it is also a fact that Government think it necessary thereto survey the area and advise the agriculturists to avoid this waste both to the Government as also to the farmers ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir, subsidy equal to twenty five per cent of total cost of bunding is given through out Maharashtra State including Tribal Blocks in Nasik District.

(b) No, Sir.

(c) Does not arise.

PAPER-PULP UNITS AT NASIK

8819. SHRI Z. M. KAHANDOLE : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government are aware that the jungle produce like Teak, Bamboo and leaves of Aapta and Tembhorni are found in abundance in the tribal areas of Nasik District;

(b) if so, whether Government think it worthwhile to start its processing units in the public sector or as cottage industries such as paper-pulp factory at Nasik;

(c) whether there are any plans with the Government in this respect; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (d). The information is being collected and will be placed on the Table of the Sabha in due course.

INTRODUCTION OF CENTRAL LABOUR LAWS
IN CENTRAL GOVERNMENT PUBLIC
UNDERTAKINGS

8820. SHRI S. M. BANERJEE :
SHRI YAJNA DATT SHARMA :
SHRI JAI SINGH :
SHRI HARDAYAL DEVGUN :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the further steps taken to introduce Central Labour Laws in public undertakings under his Ministry;

(b) whether non-application of Central Labour Laws is one of the greatest cause of industrial unrest; and

(c) if so, when a final decision is likely to be taken ?

THE MINISTER OF LABOUR AND REHABILITATION SHRI D. SANJIVAYYA : (a) to (c). The relevant Central labour laws are already applicable to the one public undertaking under the Ministry of Labour and Rehabilitation.

कूड़ा-कंकट से कार्बनिक (ऑर्गेनिक) खाद तैयार करने के लिये कारखाने स्थापित करना

8821. श्री महाराज सिंह भारती क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) नये तरीकों के आधार पर शहरों के कूड़े-कंकट से अच्छी किस्म की ऑर्गेनिक खाद तैयार करने के लिये सरकार का विचार किन-किन बड़े शहरों में कारखाने स्थापित करने का है; और

(ख) इस सम्बन्ध में अब तक कितनी प्रगति हुई है और क्या दिल्ली में भी ऐसा कारखाना खोला जायेगा ?